

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri A.H.Jung, Member**

Petition No.32/2006

In the matter of

Recovery of energy charges for the energy supplied during the period
1.1.2000 to 30.6.2001-adjudication of disputes.

And in the matter of

NTPC Limited ... **Petitioner**

Vs

1. Uttar Pradesh Power Corporation Ltd, Lucknow....
2. Rajasthan Rajya Vidyut Prasaran Nigam Ltd., Jaipur
3. Delhi Transco Limited, New Delhi
4. Haryana Vidyut Prasaran Nigam Limited, Panchkula
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Power Development Deptt., Govt. of Jammu & Kashmir, Srinagar
8. Power Deptt., Union Territory of Chandigarh, Chandigarh
9. Northern Regional Load Despatch Centre, New Delhi
10. Northern Regional Electricity Board, New Delhi **Respondents**

Following were present:

1. Shri V.B.K. Jain, NTPC
2. Shri A.S.Pandey, NTPC
3. Shri S.D.Jha, NTPC
4. Shri Balaji Dubey, NTPC

**ORDER
(DATE OF HEARING: 20.7. 2006)**

Heard Shri V.B.K. Jain, representative for petitioner on admission.

2. Admit. The petitioner is directed to serve copy of the petition on the respondents by 31.7.2006. The respondents may file their reply by 18.8.2006 with a copy to the petitioner, who may file its rejoinder, if any, latest by 30.8.2006.
3. List this petition for further directions on 12.9.2006.

sd-/
(A.H.JUNG)
MEMBER

sd-/
(BHANU BHUSHAN)
MEMBER

sd-/
(ASHOK BASU)
CHAIRPERSON

New Delhi, dated the 20th July 2006